

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH, 'SMC-1': NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI R.K. PANDA, ACCOUNTANT MEMBER AND
Ms. SUCHITRA KAMBLE, JUDICIAL MEMBER**

**ITA No.4679/Del/2018
Assessment Year : 2014-15**

**Shakti Singh,
J-305, Grand Ajnara Heritage,
Sector-74, Noida,
Gautam Budh Nagar, U.P.
PAN-AXYPS3462K**

**Vs. Income Tax Officer,
Ward-58(2),
Room No.308, F Block,
Vikas Bhawan, I.P. Estate,
New Delhi-110002**

(Appellant)

(Respondent)

Appellant by : Sh. P.P. Singh, CA,
Respondent by : Ms. Shivani Bansal, Sr. DR

Date of hearing : 09.03.2021
Date of pronouncement : 09.03.2021

ORDER

PER R.K. PANDA, AM :

This appeal by the assessee for the assessment year 2014-15 is directed against the order of learned CIT(A)-19, New Delhi, dated 13.04.2018.

2. The learned counsel for the assessee, vide its letter dated 02.03.2021, received through email, has requested for withdrawal of the appeal filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced in the presence of both the sides on conclusion of Virtual Hearing on 09th March, 2021.

Sd/-
(SUCHITRA KAMBLE)
JUDICIAL MEMBER

Sd/-
(R.K. PANDA)
ACCOUNTANT MEMBER

Delhi/Dated- 09.03.2021

Shekhar

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar,
ITAT, Delhi